

SUPREME COURT OF INDIA
ADMINISTRATION GENERAL BRANCH

F.No.201A/AppIn/2018/SC(AG)

Dated : 16th May, 2018

Revised Notice for inviting applications for allotment of Lawyers chambers

Applications are hereby invited through both Online/Offline mode from Senior Advocates, Advocates-on-Record and Non-Advocates-on-Record who are members of the Supreme Court Bar Association and fulfill the following eligibility criteria for updating the existing Panels for allotment of Lawyers Chambers:

1. **SENIOR ADVOCATES**

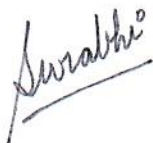
(a) Who are mainly and regularly practising in the Supreme Court.

(b) Who must have minimum number of 50 appearances (Admission and regular hearing matters excluding I.As./Cr.M.Ps save and except interim applications in Public Interest Litigations which are *substantive applications and decided by the Court and such petitions like Special Leave Petitions filed with applications for condonation of delay and listed in Court with Diary Number and disposed of with diary number by the Court) each year either for any two consecutive years between 01.06.2011 and 30.06.2016 or for any two non-consecutive years between 01.06.2011 and 30.06.2016 provided the Advocate/Applicant concerned availing the option of appearances during two non-consecutive years has been on the Voters' list of Supreme Court Bar Association for the entire block period. (Registrar's Court Appearance shall not be taken into consideration).

(c) Subject to the above two requirements being complied with, the allotment shall be made based on priority of the date of their being designated as Senior Advocate.

2. **ADVOCATES-ON-RECORD**

(a) Who must have filed (or entered appearances on behalf of respondents) on an average 20 cases per annum (i.e. admission/regular matters and **not** I.As./Cr.M.Ps. And Government Filing save and except interim applications in Public Interest Litigations which are *substantive applications and decided by the Court and such petitions like Special Leave Petitions filed with applications for condonation of delay and listed in Court with Diary Number and disposed of with diary number by the Court) each year either for any two consecutive years between 01.06.2011 and 30.06.2016 or for any two non-consecutive years between 01.06.2011 and 30.06.2016 provided the Advocate/Applicant concerned availing the option of filing during two non-consecutive years has been on the Voters' list of Supreme Court Bar Association for the entire block period (a batch of cases shall be treated as a single case).



Contd.../-

(a-i) Any one of the partners of a Law firm who has been given Advocates-on-Record Code No. is allowed to apply for the allotment of the chamber with the consent of other partners of the said Law Firm provided such other partners give their 'No Objection' in writing in favour of the partner applying for empanelment for allotment of lawyers chambers subject to the conditions that no other partner of the said Law Firm has either earlier applied for empanelment for allotment of Lawyers Chambers or has been allotted a chamber on the basis of the filing of his/her cases on behalf of the said Law Firm and also in future none of the partners of firm would be eligible for applying for allotment of the chambers. If firm is dissolved, Chamber will stand allotted to the individual who was allotted the chamber on behalf of the Firm.

(b) Subject to the above requirements being complied with, the allotment shall be made according to the date of seniority i.e. the date of registration as AOR.

3. NON-ADVOCATE-ON-RECORD

(a) Who are mainly and regularly practising in the Supreme Court.

(b) Who must have put in not less than fifty appearances (Admission and regular hearing matters excluding I.As. and Cr.M.Ps. save and except interim applications in Public Interest Litigations which are *substantive applications and decided by the Court and such petitions like Special Leave Petitions filed with applications for condonation of delay and listed in Court with Diary Number and disposed of with diary number by the Court) each year either for any two consecutive years between 01.06.2011 and 30.06.2016 or for any two non-consecutive years between 01.06.2011 and 30.06.2016 provided the Advocate/Applicant concerned availing the option of appearances during two non-consecutive years has been on the Voters' list of Supreme Court Bar Association for the entire block period.

(c) Subject to the above two requirements being complied with, the seniority of such persons shall be based on the date of their present admission to the active membership of the Supreme Court Bar Association.

*(For illustration, substantive applications may be referred to such interim applications by the project proponent or the applicant itself as are filed in Public Interest Litigation entitled 'T.N. Godavarman Thirumalpad Vs. Union of India & Ors.' and decided by the Court as such)

(A) Those who had applied earlier but whose names are not in the approved Panel (available on the website of Supreme Court) on account of failing to fulfill the eligibility criteria shall have to apply afresh for the purpose. (B) It is also made clear that those who had applied earlier and

Surabhi

Contd.../-

whose names appear in the approved panel uploaded on the website but whose category has changed shall also have to apply afresh as per their present category, namely, Senior Advocate/AOR/NAOR. (C) Similarly, those who had applied earlier and whose names are already in the approved Panel need not apply afresh, provided their present category is the same under which they had applied.

It may also be noted that an Advocate can have chamber either in Supreme Court **OR** in High Court of Delhi **and** his/her spouse should not be an allottee of a full chamber in Old Lawyer Chamber Block, Supreme Court.

It is especially clarified that in the case of Senior Advocates and Non Advocates-on-Record, self Attested copies of record of proceedings downloaded from the official website of the Supreme Court along with supporting Affidavit duly executed by the Advocate concerned shall be considered sufficient proof of appearance in this regard with a rider that in case it is found at any stage that such proof of appearances are incorrect, false, faulty or tampered, the allotment made on the basis of such representation shall automatically stand cancelled, whereas acceptable Proof of Filing in case of Advocate-on-Record shall be the List issued by the Deputy Registrar(CC), Supreme Court duly signed containing the details of the cases filed and no other mode of such proof shall be acceptable in any case. Appearances made 'in person' or as 'litigant' shall not be taken into consideration. Besides this, Dockets of Central Agency Section shall not be accepted as Proof of appearance/filing.

In case of filing of the applications through online mode, the applicants shall have to fill the Application Form step by step as detailed hereunder as per software programme available on the website of the Supreme Court of India:

- 1) In the Part-1 basic details shall have to be filled in.
- 2) After submitting Part-I, the applicant shall have to fill the Part-2 wherein case details shall have to be filled in.
- 3) After submitting the Part-2, the applicant shall be required (i) to take out a Print-Out of Part-1 and Part-2 of the Application Form, (ii) get the relevant particulars in Part-1 verified from the SCBA/concerned Branch of the Registry and (iii) submit the Application Form (Part-1 and Part-2) duly signed along with Proofs of appearances/filings as per details filled in Part-2, to the R & I Section of Supreme Court by **31.07.2018 upto 5:00 P.M.**

The Link for filling up online applications will get disabled on **31.07.2018 at 5:00 P.M.** sharp. For any clarification, the aspiring applicants may contact the Branch Officer, Admn. General Section, Supreme Court of India between 2:00 P.M. and 3:00 P.M. from Monday to Friday and on Saturday between 11:00 A.M. and 12:00 Noon on working days of the Registry.

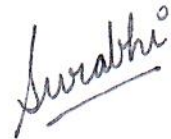
In case of filing of the applications through offline mode, the applicants can collect application forms for the above purpose either from Admn.(General) Branch or get it downloaded directly from the Supreme Court website and after filling up the same and getting all the relevant particulars verified from the SCBA/concerned Branch of the Registry and completing all the requisite formalities, can submit the same with R & I Branch of the Registry on or before 31.07.2018 till 5.00 PM.

Sunabhi

Contd.../-

Please note :

1. that the applications which are incomplete/without endorsement of the Admn. Officer, SCBA /Assistant Registrar(Record Room) and are without requisite Proof of Appearance/Filing shall liable to be rejected without any notice. The Registry will not be responsible for the Postal Delay.
2. that the Advocates who have already applied for their empanelment for allotment of the chambers and submitted their applications pursuant to previous Notice dated 31.10.2017 in this regard may not be required to apply again.
3. that all the applications received in this regard either pursuant to Notification dated 31.10.2017 or revised Notification subsequent thereto may be considered uniformly on the same set of eligibility criteria for allotment of chambers.



Additional Registrar (AG)

FORM FOR OFFLINE MODE
APPLICATION FOR EMPANELMENT OF AN ADVOCATE FOR ALLOTMENT OF
LAWYERS' CHAMBER IN SUPREME COURT OF INDIA

APPLICATION NO.
(to be filled in by the Registry)

Past here recent
passport size
photo

CATEGORY: Non-AOR/AOR/Sr. Adv.
(In case of AOR being partner of a 'Law Firm', mention the name of
'Law Firm')

- 1 Name(Mr./Ms.) :
- 2 Father's Name/Name of Spouse :
- 3 *Date of Birth* :
- 4 Residential Address :

- 5 Phone No. :
- 6 Permanent Address :

- 7 Phone No. :
- 8 Email I.D. :
- 9 Mobile No(s) :
- 10 Membership No. of SCBA* :
- 11 Date of membership of SCBA* :
- 12 Date of Enrolment and Registration :
No. with State Bar Council as
an Advocate*

- 13 Date of designation as Sr. Adv.# /
Date of registration as AOR# :
- 14 Whether already an allottee of
a Chamber in *Supreme Court*
or High Court of Delhi . :
- 15 Whether spouse is an allottee
of a Chamber in *Supreme Court*
or High Court of Delhi :

Certified that I am mainly and regularly practising in the Supreme Court and the contents of foregoing paras are true and correct and nothing has been concealed therefrom and the documents enclosed herewith are correct. I undertake that if at any stage any information furnished by me is found to be incorrect or not true, my candidature/allotment shall liable to be cancelled summarily.

Date :

(Signature)
(with blue ball point only)

Verification:

Particulars given above have been verified from the office records and found correct.

*(Admn. Officer)
SCBA
(For Sl. No. 10 to 12, if applicable)
(sign with date and Stamp)

#Assistant Registrar(Record Room)
Supreme Court of India
(For Sl. No. 13, if applicable)
(sign with date and Stamp)